

ITEM NO.10

COURT NO.13

SECTION II

S U P R E M E C O U R T O F I N D I A
RECORD OF PROCEEDINGS

Petition(s) for Special Leave to Appeal (Crl.) No(s). 10380/2013

(Arising out of impugned final judgment and order dated 02/09/2013
in GA No. 1375/1991 passed by the High Court Of Judicature at
Allahabad)

ZULFIQAR

Petitioner(s)

VERSUS

STATE OF U.P

Respondent(s)

WITH

Crl.A. No. 161/2014

(With appln.(s) for bail and exemption from filing O.T. and
permission to file additional documents and Office Report)

Date : 09/08/2016 This petition was called on for hearing today.

CORAM :

HON'BLE MR. JUSTICE C. NAGAPPAN

HON'BLE MR. JUSTICE ADARSH KUMAR GOEL

For Petitioner(s)

Mr. Rauf Rahim,Adv.

Mr. Shakil Ahmed Syed,Adv.

Md. Parvez Dabas, Adv.

Mr. Uzmi Jamil Husain, Adv.

For Respondent(s)

Mr. Garvesh Kabra, Adv.

Mr. Abhishek Chaudhary,Adv.

UPON hearing the counsel the Court made the following

O R D E R

SLP (Crl.) No.10380/2015

Crl.M.P. No.1115 of 2016 is allowed as prayed
for. The Registry is directed to convert the SLP
into criminal appeal and register the same
accordingly.

As prayed by learned counsel for the petitioner, two weeks' time is granted to file amended cause title proforma.

The counsel for the respondent-State shall obtain instruction on the application for bail.

List after three weeks.

Crl.A.No.161/2014

The counsel for the respondent-State shall obtain instruction on the application for bail.

List after three weeks.

(VINOD KUMAR JHA)
AR-CUM-PS

(SUMAN JAIN)
COURT MASTER